

# ACT No. VII OF 1931.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 3rd  
March, 1931.)

## An Act further to amend the Cantonments Act, 1924, for certain purposes.

**W**HEREAS it is expedient further to amend the Canton-  
ments Act, 1924, for the purposes hereinafter appear-  
ing; It is hereby enacted as follows:—

1. This Act may be called the Cantonments (Amendment) Short title.  
Act, 1931.

2. To sub-section (I) of section 39 of the Cantonments Act, Amendment  
of section 39,  
Act II of 1924. 1924 (hereinafter referred to as the said Act), the following  
proviso shall be added, namely:—

“ Provided that, where the Board does not include any  
elected member, the quorum shall be four.”

3. In sub-section (I) of section 52 of the said Act, the Amendment  
of section 52,  
Act II of 1924. words “ on a recommendation made to him in this behalf by  
the Officer Commanding the District or where the Officer Com-  
manding the District is himself the Officer Commanding-in-  
Chief, the Command, for the purposes of this Act, of his own  
motion ” shall be omitted.

4. In section 75 of the said Act, after the word “ appli- Amendment  
of section 75,  
Act II of 1924.  
cation ” the words “ in writing ” shall be inserted.

5. In section 77A of the said Act,—

(a) the word and figures “ section 75 ” shall be omitted; Amendment  
of section 77A,  
Act II of 1924.  
and

(b) for the words “ circumstances in which it is claimed ”  
the following shall be substituted, namely:—

“ fact that the building, land or tenement has become  
vacant and unproductive of rent ”.

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Amendment  
of section 99A,  
Act II of 1924.

6. In section 99A of the said Act, the words " belonging to the Secretary of State for India in Council " shall be omitted.

Amendment  
of section 236,  
Act II of 1924.

7. In sub-section (2) of section 236 of the said Act, after the word " sub-inspector " the words " or a sergeant " shall be inserted and after the words " Officer Commanding the Station " where they occur the second time, the words " with the concurrence of the District Magistrate " shall be added.

Insertion of  
new section  
286A in Act II  
of 1924.

8. After section 286 of the said Act the following section shall be inserted, namely:—

Power to dele-  
gate functions  
of Executive  
Officer.

" 286A. The Cantonment Authority may empower any of its members or officers to exercise or perform in the absence of the Executive Officer from the Cantonment all or any of such powers or duties of an Executive Officer under this Act as the Governor General in Council may, by notification in the Gazette of India, specify in this behalf."